

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 54(ND)/ 2015

IN THE MATTER OF:

M/s. Cosmos Infra Engineering (India) Ltd.

.....Petitioner

v.

M/s. Tirupati Buildings and Offices Pvt. Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 397/398 of Companies Act

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Shri Ajay Garg, Advocate

For the Respondent(s) : Shri Mukul Chandra, Advocate

ORDER

One last opportunity is granted to the respondent to file reply to the application as well as to the main petition with a copy in advance to the learned counsel for the other side in terms of order dated 02.05.2017. The needful shall be done within four weeks.

List on 24.08.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

11.07.2017

Vineet